

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 766/2014,19/05/2015 in LPA No. 745/2014,19/05/2015 in LPA No. 1306/2014,19/05/2015 in CWJC No. 16016/2013,19/05/2015 in LPA No. 14965/2013,19/05/2015 in CWJC No. 20143/2013 passed by the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC.

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)
(I.A. Nos. 10-12 of 2016 (Appln. For vacation of ex-parte stay)
(I.A. Nos. 13-15 of 2016 (Appln. For exem. From filing O.T.)

Date : 15/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Anurag Pandey,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Post I.A. Nos. 10-12 of 2016 and 13-15 of 2016 after the
pleadings are complete in the special leave petitions.

(Shashi Sareen)
AR-cum-PS

(Saroj Saini)
Court Master

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2016.01.19
07:45:18 IST
Reason: